

(2022) 02 KL CK 0137
In the High Court Of Kerala
Case No : Writ Petition (C) No. 5021 Of 2022

Prabhin K.P.

APPELLANT

Vs

State Of Kerala

RESPONDENT

Date of Decision : 15-02-2022

Acts Referred:

Citation : (2022) 02 KL CK 0137

Hon'ble Judges : Anu Sivaraman, J

Bench : Single Bench

Advocate : Rahul Sasi, Neethu Prem, Princy Xavier

Final Decision : Disposed Of

Judgement

Anu Sivaraman, J

1. The petitioner challenges Ext.P7 order dated 30.12.2021 passed by the District Collector, Ernakulam. It is submitted that Ext.P7 order was passed without notice to the petitioner, who was the registered owner of the vehicle, which was directed to be confiscated.

Â 2. I am of the opinion that if the petitioner is aggrieved by Ext.P7, it is for the petitioner to raise his contention in a duly constituted appeal.

Leaving open the contentions of the petitioner to be raised in appropriate proceedings, this writ petition is closed, reserving liberty to the petitioner to

approach the appropriate appellate authority, in accordance with law, if so advised.